

Order dated 18.6.2002

True copy of order  
off. 18/6/02 issued to  
the Secy. Bar Association  
by Hand and Notice  
Bench.

The same copy of  
order issued to the  
Counsel for both side.

R.  
S. O.

My  
19/6/02

Postal requisites bited  
on today.

The copy of order  
off. 17/5/02 and O.A. copy  
issued to all the  
respects. by Regd./A.D.  
Posts.

John  
S. O.  
26/6/02

My  
26/6/02

None appears for the Applicant when called.  
However, Shri J.K.Nayak, Addl. Standing Counsel  
is present.

In this case Shri Akhaya Mishra gave an  
undertaking on 17.5.2002 to file the required  
postages for services of copies of order dated  
17.5.2002 and also the paper book of the O.A.  
on the Respondents by Regd. Post. The undertaking  
was to be complied with by 24.5.2002, but the  
same has not been complied as yet. In the said  
premises, liberty is granted to the Applicant/  
Advocate for the Applicant to file the required  
postages by 28.6.2002; failing which the order  
dated 17.5.2002 shall stand recalled and this  
O.A. shall stand dismissed without any reference  
to the Bench.

Send a copy of this order to the Bar  
Association and a copy of the order be affixed  
on the Notice Board.

John  
18/06/2002  
MEMBER (JUDICIAL)